

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. : **701/MP/2020**

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Service Agreement dated 28.8.2019, Transmission Connectivity Agreement dated 5.3.2019 and Long-Term Access Agreement dated 28.8.2019 are rendered impossible to perform and thereby void and directions to restrain the Respondent from invoking the bank guarantees and return the same to the Petitioner.

Date of Hearing : 13.4.2022

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri A.K Goyal, Member
Shri P.K. Singh, Member

Petitioner : Shapoorji Pallonji Infrastructure Limited (SPICCP)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Ms. Mannat Waraich Advocate, SPICCP
Ms. Suparna Srivastava Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL

Record of Proceedings

The matter was called out for virtual hearing.

2. Learned proxy counsel for the Petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Accordingly, the Commission adjourned the matter.

3. The Petition shall be listed for further hearing in due course for which separate notice will be issued.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

